

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30392/2012

(Arising out of impugned final judgment and order dated 02/03/2012
in RP No. 3325/2011 passed by the National Consumers Disputes
Reddressal Commission, New Delhi)

M/S SHIVA HI TECH AGRO FARMS

Petitioner(s)

VERSUS

ORIENTAL INS.CO.LTD.

Respondent(s)

(With office report)

Date : 19/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Ms.Kiran Suri, Sr.Adv.
Mr.Abhineet Gulati, Adv.
Mr.S.J.Amith, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Ms. Manjusha Wadhwa, Adv.

Upon hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the petitioner.

No ground for interference is made out in exercise of our
jurisdiction under Article 136 of the Constitution of India.

The special leave petition is accordingly dismissed.

(SATISH KUMAR YADAV)
COURT MASTER

Signature Not Verified

(PHOOLAN WATI ARORA)
ASSISTANT REGISTRARDigitally signed by
Satish Kumar Yadav
Date: 2014.08.20
13:44:38 IST
Reason: